

ITEM NO.9

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 9216/2022

(Arising out of impugned final judgment and order dated 26-04-2022 in CRLWP No.3116/2021 passed by the High Court of Judicature at Bombay)

GAUTAM NAVLAKHA

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY &amp; ANR.

Respondent(s)

([ ONLY I.A.NO.82165/2023 IS LISTED UNDER THIS ITEM]  
IA No. 82165/2023 - APPLICATION FOR PERMISSION)

Date : 28-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Nitya Ramakrishnan, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Ms. Warisha Farasat, Adv.  
Mr. Ashwath Sitaraman, Adv.  
Mr. Shourya Dasgupta, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Hrishika Jain, Adv.  
Ms. Natasha Maheshwari, Adv.  
Ms. Mreganka Kukreja, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General (NP)  
Mr. Suryaprakash V. Raju, A.S.G.  
Mr. Kanu Agarwal, Adv.  
Ms. Sairica S Raju, Adv.  
Mr. Ashutosh Ghade, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Siddharth Dharamadhikari, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Ms. Shreya Saxena, Adv.  
Ms. Yamini Singh, Adv.  
Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondents seeks and is granted time of two weeks' to file counter affidavit.

In the meantime, the petitioner to deposit a sum of Rs.8,00,000/- (Rupees Eight Lakhs) towards the amount payable by the petitioner in terms of the order passed by this Court.

List the matter on 15th May, 2023.

(JAGDISH KUMAR)  
COURT MASTER (SH)

(RENU KAPOOR)  
ASSISTANT REGISTRAR